(ख) 42,88,500 रुपये (लगभग) ।

(ग) जी, हां । विभाग द्वारा यथा निर्दिष्ट इस्पात तथा सीमेंट का प्रयोग किया गया था कार्य के लिए वास्तविक आवश्यकता के अनुसार पत्थर का प्रयोग किया गया था ।

(घ) और (ङ). जी, नहीं । किन्तु श्री जी० डी० उपाध्याय वरिष्ठ इर्ज नियर ने 1959 में यह शिकायत की थी कि :

(i) चम्बल पुल पर और विशेष रूप से पाया न० 14, 15, 16 तथा 17 पर घटिया किस्म का तथा त्रुटिपूर्ण कार्य किया जा रहा है ।

(ii) सड़क को पक्की करने के काम तथा इस्पात कार्य का उचित ढंग से नपाई नहीं हो रही है ।

(iii) ठेकेदार सीमेन्ट का दुरुपयोग कर रहा है । तथा

(iv) सहायक इंजीनियर तथा कार्यपालक इंजीनियर उपचारात्मक उपाय नहीं कर रहे हैं तथा वे ठेकेदार के इंजीनियर के साथ बहुत ही घुले मिले हैं तथा उन्हें कई प्रकार की सुविधाएं दे रहे है ।

इस कार्य की जांच की गई तथा शिकायतों पर ध्यान दिया गया । त्रुटिपूर्ण कार्य के आरोपों का कोई आधार पता नहीं चला । पुल के गिरने के कारणों पर एक उच्च स्तर समिति ने विचार किया । श्री उपाध्याय ने जो त्रुटियां आरोपित की वे पुल के गिरने के कारण नहीं पाई गई ।

Causes of variation in the rent of M.Ps. flats at Vithal Bhai Patel House

9443. SHRI MADHAVRAO SCINDIA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that total normal and market rent of Double and Single suites in Vithal Bhai Patel House is much higher than the much bigger M.P. flats in North, South Avenues and other localities;

(b) if so, the reasons thereof; and

(c) the criteria and factors that are taken into account for fixation of rent of Government accommodation meant for Members of Parliament?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). Licence fee for accommodation occupied by Members of Parliament was calculated under F.R 45-A and frozen at the rates chargeable immediately before the commencement of the Salaries and Allowances of Members of Parliament Act, 1954 and the Rules made thereunder.

Market rent is charged only after a Member becomes in-eligible for the accommodation in which case the above concession is not available. Market rents are worked out on the cost of construction (which varies depending upon the type of construction, specifications adopted, facilities provided and period of construction), cost of land, etc. This explains the variation in Market rents in respect of Vithalbhai Patel House, North Avenue and South Avenue flats.

Area under tea cultivation and land acquired and its distribution

9444. SHRI PURNANARAYAN SINHA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total area of land used for Tea cultivation in the States of Assam, West Bengal, Tripura, Uttar Pradesh, Punjab, Karnataka, Kerala and Tamilnadu and total land revenue and local rates earned by the respective State Governments for all the lands allotted for Tea cultivation;